

The Deputy Minister of Education and Scientific Research (Dr. M. M. Das): (a) The Survey has begun in Delhi and Bombay.

(b) Details will be available after reports of the survey in the two cities are received.

#### Insurance Medical Examiners

\*215. { Shri Sadhan Gupta:  
Shri Awasthi:

Will the Minister of Finance be pleased to state:

(a) whether the Life Insurance Corporation of India has struck off a number of Insurance medical examiners from the approved list of such examiners;

(b) if so, the number of such examiners struck off from and the number still remaining on the approved list (i) throughout the country, and (ii) in Calcutta; and

(c) the reasons for striking off such examiners from the approved list?

The Deputy Minister of Finance (Shri B. K. Bhagat): (a) to (c). A statement is laid on the Table of Lok Sabha. [See Appendix II, annexure No. 5.]

#### High Court Judges

\*216. Shri H. C. Mathur: Will the Minister of Home Affairs be pleased to state:

(a) whether Union Government have considered the recommendation made by the States Re-recommendation Commission that at least one third of the number of judges in the High Court of a State should consist of persons who are recruited from outside the State;

(b) whether views of the Chief Justice of India and State Governments were ascertained in the matter; and

(c) the existing composition of Judges in different High Courts?

The Minister of Home Affairs (Pandit G. B. Pant): (a) The Government of India's decision on the recommendation of the States Re-organisation Commission on the subject was embodied in the Memorandum on the subject of Safeguards for Linguistic Minorities, which was laid before and approved by Parliament. The relevant portion of this Memorandum reads as follows:—

"The Commission's recommendations are being brought to the notice of the Chief Justice of India. There may be difficulties in some cases in implementing these recommendations, but it is intended that, to the extent possible, they should be borne in mind in making future appointments."

(b) The Recommendations of the Commission including the one relating to the recruitment of Judges to the High Courts were discussed at the Conference of the Chief Ministers of States held in October, 1955. The Chief Justice of India, however, has not been formally consulted.

(c) A statement showing the composition of each High Court is laid on the Table of Lok Sabha. [See Appendix II, annexure No. 6.]

#### ब्रिटेन में भारतीय विद्यार्थियों के लिये निवास-स्थान

२१७. श्री रघुनाथ सिंह : क्या शिक्षा तथा वैज्ञानिक गवेषणा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ब्रिटेन में भारतीय विद्यार्थियों के लिये छात्रावासों की बहुत कमी है ; और

(ख) क्या इस सम्बन्ध में सरकार का ध्यान सर फ्रांसिस लो के उस भाषण की धोर गया है जो उन्होंने लन्दा में इण्डियन स्टूडेंट्स यूनियन एण्ड होस्टल की सैतीसवीं वार्षिक सभा का अध्यक्षता करते हुये किया था ?

किन्ना तथा वैज्ञानिक नबेवहा मंत्री  
(बा० ना० जी० दास) : (क) जी हां।

(ख) जी हां।

#### Ballot Papers

\*218. Shri S. C. Samanta: Will the Minister of Law be pleased to state:

(a) whether old stock of ballot papers was used in the last General Elections;

(b) if so, in which State;

(c) whether there is any surplus stock of new ballot papers used; and

(d) whether there is any proposal to change the design of ballot papers in the near future?

The Minister of Law (Shri A. K. Sen): (a) No, Sir.

♣b) The question does not arise.

(c) Yes, Sir. There is a small stock left with the State Governments.

(d) No, Sir.

#### Mineral Survey in Orissa

\*219. Shri Supakar: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether geological survey and investigation of mineral resources are being carried on in the State of Orissa;

(b) the areas where such survey is being carried on; and

(c) the total estimated amount to be spent by Government on this head during the Second Five Year Plan?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrivastha): (a) Yes, Sir.

(b) A copy of the programme of work proposed to be carried out by the Geological Survey of India in the State of Orissa during 1956-57 is available in the Library of the House.

Information regarding the investigations which were actually undertaken is likely to become available by about September, 1957 when the reports of the Geologists are ready. The information will be published in due course in the annual records of the Geological Survey of India.

(c) No separate financial provision is made for carrying out geological surveys and investigation of mineral resources in individual States. The expenditure incurred is met from the sanctioned grant of the Department as a whole.

#### Silver Refinery

\*220. Shri T. B. Vittal Rao: Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 89 on the 16th November, 1956 and state:

(a) whether the erection of the plant for Silver Refinery has since been completed;

(b) if not, the reasons for the delay; and

(c) when the plant is expected to be commissioned?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b). The erection of the plant is in progress and is proceeding approximately to schedule.

(c) The plant is expected to be commissioned about the end of this year.

#### Wheat Loan Interest Fund

\*221. Shri Jhulan Sinha: Will the Minister of Education and Scientific Research be pleased to state the total amount spent out of the Wheat Loan Interest Fund over the spread of higher education in the country during the last two financial years?

The Deputy Minister of Education and Scientific Research (Dr. M. M. Das): Under Section 7 of the United States Public Law 48, 82nd Congress (1st Session), only the U.S. Department of State is authorized to spend